

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.52/TL/2024

Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Koppal II Gadag II Transmission Limited.

Petitioner : Koppal II Gadag II Transmission Limited (KGTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No.64/TL/2024

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Koppal II Gadag II Transmission Limited (a 100% wholly owned subsidiary of Power Chid Corporation of India Limited).

Petitioner : Koppal II Gadag II Transmission Limited (KGTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **29.5.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member

Parties Present : Shri Rohit Jain, KGTL
Shri Sankalp Sharma, KGTL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Since the orders in the matters (which were reserved on 19.4.2024) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matters have been re-listed for the hearing.

2. The representative of the Petitioner submitted that the present Petitions had been filed seeking a grant of a transmission licence for the implementation of "Transmission Scheme for integration of Renewable Energy Zone (Phase II) in Koppal-II (Phase A & B) and Gadag-II (Phase A) in Karnataka" ('the Project') and adoption of the transmission charges in respect of the Project discovered through a competitive bid process. He further submitted that the matters have already been



heard at length, and the parties have also filed their respective submissions, which may be considered by the Commission and accordingly, the matters may be reserved for order.

3. Considering the above, the Commission reserved the matters for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)